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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00461 of 2015
Cuttack, this the 27th day of July, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

Sri Bijay Kumar Singh,
aged about 44 years,
Son of Mahendra Kumar Ranasingh,
At/PO-Lalitagiri, P.S-Mahanga,
Dist-Cuttack, At present working
As casual worker attaining the duty of Helper, LPT.,
AT/PO-Bahalda, Dist-Mayurbhanj, Odisha.

..... ...Applicant

(Advocates: Mr. P.B. Mohapatra)

VERSUS

Union of India Represented through

1. Director General,
Door Darshan,
Copernicus Marg,
Mandi House,
New Delhi.
2. Station Director,
Door Darshan Kendra,
At/PO-Sainik School,
Bhubaneswar-05,
Dist-Khurda, Odisha.
3. Superintending Engineer,
Door Darshan Kendra,
At/PO-Sainik School,
Bhubaneswar, Dist-Khurda
4. Station Engineer,
Door Darshan Maintenance Centre,
At-Bhimpura, PO-Haripur,
Via-Motiganj,
Dist-Balasore.
5. Assistant Engineer,
L.P.T., At/PO-Bahalda,
Dist-Mayurbhanj, Odisha.

..... Respondents

(Advocate: Mr. S.K. Singh)



ORDER(Oral)

A.K. PATNAIK, MEMBER (J):

Heard Mr. P.B. Mohapatra, Learned ~~Adv.~~ Counsel appearing for the Applicant and Mr. S.K. Singh, Ld. Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The facts of the case are that the Applicant was engaged as a Casual Labourer at Lalitagiri L.P.T. on 15.06.1995 on daily wage basis and continuing as such till date in different places since last 20 years. Hence the applicant prays for direction to Respondents-Department to grant 1/30th status as the nature of work entrusted to him and regular employees is same as per DOP & T circular dated 07.06.1988. Ld. Counsel for the applicant further submits that some similarly situated persons like the applicant are getting the benefit ~~whereas~~ ^{which} the applicant is deprived of. Hence the applicant made a representation dated 26.05.2015 (Annexure-A/2) before Respondent No.1 with a prayer to grant him 1/30th status retrospectively. But till date no reply has been received by the applicant. Hence, he has approached this Tribunal in the present Original Application with the aforesaid prayer.

3. In view of the aforesaid facts, as the representation dated 26.05.2015 (Annexure-A/2) is still pending with the Respondent No.1, at this stage, we dispose of this O.A. by directing Respondent No.1 to consider and dispose of the said representation dated 26.05.2015 (Annexure-A/2) and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. However,



we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his representation are kept open for the authorities to consider the same as per rules, regulations and law in force. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months from the date of such consideration to extend the benefit to the applicant. However, ^{if} in the meantime, the said representation has already been disposed of, then the result thereof be communicated to the applicant within a period of four weeks' from the date of receipt of a copy of this order. No costs.

4. On the prayer made by Mr. Mohapatra, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent No.1 by Speed Post at the cost of the applicant for which ^{she} undertakes to file the postal requisites by 30.07.2015.


(R.C.MISRA)
MEMBER(A)


(A.K.PATNAIK)
MEMBER(J)

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